

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12315/2023

(Arising out of impugned final judgment and order dated 06-02-2023 in WT No. 208/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SHRI BALAJI CHARITABLE TRUST

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL) & ORS.Respondent(s)

(FOR ADMISSION and I.R. and IA No.91876/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91877/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 12307/2023 (XI)

(FOR ADMISSION and I.R. and IA No.96414/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96412/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 12319/2023 (XI)

(FOR ADMISSION and I.R. and IA No.91880/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91882/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 05-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Harish N. Salve, Sr. Adv.
Mr. Kavin Gulati, Sr. Adv.
Mr. Debmalya Banerjee, Adv.
Mr. Kartik Bhatnagar, Adv.
Mr. Rohan Sharma, Adv.
Mr. Tanmay Agarwal, Adv.
Ms. Astha Prasad, Adv.
Mr. Nicholas Choudhury, Adv.
Mr. Anmol, Adv.

Mr. Udai Raj Khanna, Adv.
Mr. Shreesh Chadha, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

(NEETA SAPRA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)